THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No. 423 / Dated: 19th March, 2025

Pursuant to the observation made by the Hon'ble Supreme Court of India in order dated 7th February, 2025 passed in W.P.(Crl.) No. 55/2025 (Shekhar Prasad Mahto @ Shekhar Kushwaha Vs. The Registrar General, Jharkhand High Court & Anr.) and as per Court's Notice No. 5146 dated 7th March, 2025 and in addition to the instructions given in Standing Order No.1 of 2024 following clarification and instructions are issued.

- (i) All the bail applications arising out of same FIR shall be placed before one Hon'ble Judge. The earliest pending registered bail application be treated as main case and subsequent bail applications arising out of same F.I.R. be tagged with the main case and shall be listed before the assigned Hon'ble Single Bench.
- (ii) A bail application made while previous bail application(s) in the same F.I.R. has been decided, whether on merit or withdrawal or not pressed (excluding interim bail) by an Hon'ble Judge, the bail application will be listed before the said Hon'ble Judge, if available and with the roster assignment irrespective of limitation by period mentioned in the assignment entry. Otherwise, it will be listed before the roster Bench.
- (iii) In the event of more than one bail applications arising out of same F.I.R. have been disposed/dismissed by different Hon'ble Judges, the subsequent bail application(s) filed shall be placed before the Hon'ble Judge, who had earliest decided the bail application arising out of same F.I.R. as per (ii).

By Order of Hon'ble the Acting Chief Justice

18-03-23

Registrar (Judicial)

Memo No. 5639 (29) Dated: 19th March, 2025

Copy forwarded to the:

- 1. All Officers of the Court;
- 2. Additional Registrar-cum-Principal Secretary to Hon'ble the Acting Chief Justice;

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- Joint Registrar-cum-Principal Secretary / ADR-cum-Addl. Principal Secretaries/ AR-cum-Sr. Secretaries/ Secretaries to the Hon'ble Judges of the Court;
- 4. Advocate General, Odisha, Cuttack;
- 5. Deputy Solicitor General of India for the High Court of Orissa;
- 6. Secretary, High Court Bar Association, Cuttack;
- 7. Stamp Reporter & Oath Commissioner of the Court;
- 8. Superintendent, Computer Filing Section of the Court;
- 9. All Superintendents of Judicial Sections of the Court;
- 10. All Court Masters of the Court;

for information and necessary action.

BR 19/03/25 **Deputy Registrar (Judicial)**